

Andhra Pradesh Electricity Duty (Amendment) Act, 1994

1 of 1994

[15 January 1994]

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PREAMBLE

An Act further to amend the Andhra Pradesh Electricity Duty Act, 1939.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fourth year of the Republic of India as follows:-

1 Received the assent of the Governor on 15th Jan, 1994. For statement of objects and reasons, please see the A.P. Gazette, part IV-A, Extraordinary, Date 22nd December 93 at P-3.

1. Short title and commencement :-

(1) This Act may be called the Andhra Pradesh Electricity Duty (Amendment) Act, 1994.

(2) It shall be deemed to have come into force with effect on and from the 1st December, 1993.

2. Amendment of section 3 :-

In the Andhra Pradesh Electricity Duty Act, 1939(Act 5 of 1939), in section-3, in sub-section (1), for the words "four paise per unit of

energy", the words "six paise per unit of energy" shall be substituted.

3. Repeal of Ordinance 9 of 1993 :-

The Andhra Pradesh Electricity Duty (Amendment) Ordinance, 1993 is hereby repealed.